# DEVELOPMENT OF DISTRICT AND STATE CENTRAL LIBRARIES

76. MOULANA M. FARUQI: Will the Minister for EDUCATION be pleased to state:

- (a) the amount granted to each State for the development of District and State Central Libraries during the year 1955-56; and
- (b) the major developments effected in this direction during that year?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Information is furnished in the enclosed statement.

(b) 9 District and 3 Central State Libraries were established during the year. Grants were also sanctioned to provide funds for developing and strengthening such libraries as were established during the previous years.

#### STATEMENT

Grants sanctioned to various State Governments for Development of District and State Central Libraries, during 1955-56

Name of the State Central Government Grant sanctioned for District and Central State Libraries

1 Andhra . . . 2,40,840 2. Assam . . . 12,01,5;

Rs.

Name of the Central Government Grant State sanctioned for District and Central State Libraries

				- 10.
3.	West Bengal			13,25,818
4.	Bihar			4,11,631
5. 6.	Bombay .			21,931
6.	Madhya Pradesh			4,48,961
7. 8.	Madras .			3,47,266
8.	Punjab .	•		3,61,110
9.	Pepsu .		•	4,20 108
10.	Rajasthan .	•		57,83 <b>7</b>
11.	Saurashtra .			4,05,698
12.	Bhopal .			85,1 <b>31</b>
13.	Vindhya Pradesh	1	•	1,64,469
	TOTAL			54,92,364

### CENTRAL OVERSEAS SCHOLARSHIP SCHEMB

- 77. MOULANA M. FARUQI: Will the Minister FOR EDUCATION be pleased to refer to page 41 of the Report of the Ministry of Education for 1955-56 and state:
- (a) whether the candidates selected for the year 1956-57 under the Central Overseas Scholarships Scheme have since gone abroad; and
  - (b) if so, to which countries?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Not yet, Sir.

(b) Does not arise.

## PAPERS LAID ON THE TABLE

- (1) INTER-GOVERNMENTAL AGREEMENT ON THE CANADA-INDIA COLOMBO PLAN ATOMIC REACTOR PROJECT
- (2) Messages exchanged between the Prime Ministers of Canada and India

THE MINISTER WITHOUT PORT-FOLIO (SHRI V. K. KRISHNA MENON): Sir, on behalf of the Prime Minister, I lay on the Table of the House:

(1) A copy of the inter-Governmental Agreement on the Canada-India Colombo Plan Atomic Reactor Project signed in New Delhi on the 28th April 1956, and

copy of the Messages exchanged between the Prime Ministers of Canada and India and the Statement published in both countries on the occasion of the signing of the Agreement.

All-India Insti-

tute of

[Placed in the Library. See No S-174/56 for (1) and (2).]

## EIGHTH REPORT OF THE COM-MITTEE ON PETITIONS

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Sir, I beg to present the Eighth Report of the Committee on Petitions, dated the 8th May 1956, in respect of the twelve petitions which were remitted to it relating to the States Reorganisation Bill, 1956. view of the fact that these petitions are identical in language and prayer to the petitions already circulated as papers to the States Reorganisation Bill 1956, the Committee has directed that only this report need be circulated to the hon. Members, and it be also forwarded to the Chairman and Members of the Joint Select Committee.

THE ALL-INDIA INSTITUTE OF MEDICAL SCIENCES BILL, 1956continued

Mr. CHAIRMAN: We shall take up clause by clause consideration.

Clause 2-Definitions

Dr. W. S. BARLINGAY (Madhya Pradesh): Sir, I move:

4. "That at page 1, after line 13, the following be inserted, namely:-

"(cc) 'Medical Sciences' include Allopathic, Ayurvedic, Yunani and Homeopathic systems medicine;".

(The amendment also stood in the name of Dr. Shrimati Seeta Parmanand.)

Mr. CHAIRMAN: Both the clause and the amendment are before the House. (After a pause). If there is nobody who is prepared to speak......

Dr. W. S. BARLINGAY: Sir, I must apologise that I did not get up because it was really Dr. Shrimati Seeta Parmanand who was going to move this amendment, but since it has fallen to my lot, I do so. This is an important amendment and I want to make it perfectly plain that at any rate, as far as I am concerned, at a later stage, I am not going to press this amendment. That is for the very simple reason that we belong, after all, to the Congress Party, and we do not want to embarrass the hon. Minister in any way. But I might say this at this stage: we have heard the hon. Minister with great patience and with great attention and she is an extremely reasonable person. We have got great respect for her. But at the same time, I do wish to make it plain that as far as I am concerned, I am not convinced-not fully convinced at any ratethat justice is being done to Ayurveda and Homeopathy in this country. As our Prime Minister is always fond of saying, and quite rightly, in a democratic country such as ours, it is extremely important to remember that the methods by which we try to achieve results are at least equally important, as important as the results themselves, and therefore, although there may be disagreement between myself or those who are the protagonists of Ayurveda or Homeopathy and the hon. Minister, we do not want to make an attempt to gain a point and lose a friend. As Rajkumariji herself has said, she is a friend of Ayurveda and we want to explore in a very reasonable way further possibilities of discussions with her so that whatever we want to gain for Ayurveda may be properly and gracefully gained.

There are, if I may say, Sir, two or three things which we have got to remember so far as these systems of medicine are concerned. In Ayurveda there are certain things which seem to me very important; and one is that there are certain medicines of very very great value, and investigations